

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

14

O.A. NO. 409/2001

This the 14th day of February, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A)

1. Smt. Kamini Sahoo Widow of B.C.Sahoo,  
R/O 14/809, Lodhi Colony,  
New Delhi-110003.
2. Ranjan Kumar Sahoo S/O B.C.Sahoo,  
R/O 14/809, Lodhi Colony,  
New Delhi-110003.
3. Tapan Kumar Sahoo S/O B.C.Sahoo,  
R/O 14/809, Lodhi Colony,  
New Delhi-110003.
4. Biman Kumar Sahoo S/O B.C.Sahoo,  
R/O 14/809, Lodhi Colony,  
New Delhi-110003. ... Applicants

( By Shri A.K.Bhardwaj, Advocate )

-vs-

1. Union of India through  
Cabinet Secretary,  
South Block, New Delhi.
2. Director General of Security,  
Co-ordination Cell,  
V(East), R.K.Puram, New Delhi.
3. Joint Director (P&C),  
Directorate General of Security,  
V(East) R.K.Puram,  
New Delhi-66. ... Respondents

( By Shri Y.S.Chauhan for Shri M.M.Sudan, Advocate )

O R D E R (ORAL)

Hon'ble Shri S.R.Adige, VC(A) :

Applicant seeks a direction to respondents to take a final decision on his representation expeditiously and to give him the same benefit as was given to Shri L.K.Singh whose reversion ordered by respondents vide order dated 12.2.1998 was quashed by the Tribunal.

7

15

- 2 -

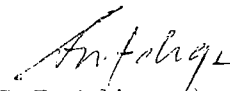
2. Shri A.K.Bhardwaj appeared for applicant and Shri Y.S.Chauhan, proxy counsel for Shri M.M.Sudan, on behalf of respondents.

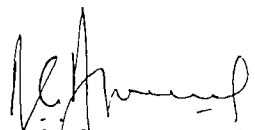
3. We are informed that applicant has unfortunately passed away, but in case the O.A. succeeds, his legal heirs would be entitled to certain relief.

4. We notice that respondents themselves in their letter dated 11.9.2000 (Annexure A-1) state that applicant's representation for relief in the light of the court orders passed in the case of L.K.Singh are receiving their attention, and the decision as and when received, would be intimated to applicant.

5. We dispose of the OA with a direction to respondents to treat the present O.A. as an additional representation filed by applicant, and pass detailed, speaking and reasoned orders thereon in accordance with rules and instructions under intimation to applicants within three months from the date of receipt of a copy of this order. If for any reason respondents hold that applicant is not entitled to the benefit granted to L.K.Singh, they shall record detailed reasons for the same.

6. The O.A. is disposed of accordingly. No costs.

  
( S.R.Adige )  
VC(A)

  
( Ashok Agarwal )  
Chairman

/as/